

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-456(PB)/2017

In the matter of :

Mashreq Bank PSC

... PETITIONER

Vs.

Modern Syntex (India) Limited

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Rajeev K. Panday, Advocate
Mr. Rajeev M. Roy, Advocate
Mr. P. Srinivasan, Advocate

For the Respondent/Corporate Debtor : -

ORDER

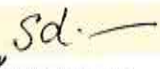
Learned Counsel for the petitioner is present and mentions about the Petition filed. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition has already been sent to the respondent/Corporate Debtor as evidenced by receipt annexed at page No.226 of the typed set documents, (Vol.-II).


Contd.

The petitioner is directed to file an affidavit of service along with the Tracking report in relation to the service of this application within a period of one week correlating with the receipt of dispatch as mentioned above.

Taking into consideration the representation as well as documents filed along with petition, the petitioner is further directed to issue one more notice of the petition to the Corporate Debtor for the next date of hearing which is fixed for 15.11.2017. On receipt of notice, the Corporate Debtor to show cause as to why the Petition should not be admitted.

Post the matter on 15.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


y.vll
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017